

11.53 hrs.

CENTRAL VIGILANCE COMMISSION BILL, 2002

Amendments made by Rajya Sabha

Title: Motion for adoption of the Amendments made by the Rajya Sabha to the Central Vigilance commission Bill, 2002 (Motion adopted and amendements made by Rajya Sabha in the Bill were agreed to).

MR. SPEAKER: The House will now take up Item No.27, the Central Vigilance Commission Bill. It is about consideration of the Rajya Sabha amendments.

Shri Harin Pathak.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): Mr. Speaker, Sir, with your permission, I move for leave for consideration of two official amendments in clause 26 of the Central Vigilance Commission Bill, 2003, as passed by the Rajya Sabha on 7th August, 2003.

The Central Vigilance Commission Bill, 2003 was passed by this august House on 26th of February, 2003. (*Interruptions*)

MR. SPEAKER: You can just move the amendments.

SHRI HARIN PATHAK: I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to provide for the constitution of a Central Vigilance Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by certain categories of public servants of the Central Government, corporations established by or under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration:-

Clause 26 Amendment of Act 25 of 1946 .Interpretation section

1. That at page 9, for lines 15-17, the following be *substituted*, namely:-

"(d) Secretary (Coordination and Public Grievances) in the Cabinet Secretariat". Member.

2. That at page 9, line 32, for the words "Joint Director" the words "Superintendent of Police" be *substituted*."

MR. SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill to provide for the constitution of a Central Vigilance Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by certain categories of public servants of the Central Government, corporations established by or under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration:-

Clause 26- Amendment of Act 25 Of 1946 Interpretation section.

1. That at page 9, for lines 15-17, the following be *substituted*, namely:-

"(d) Secretary (Coordination and Public Grievances) in the Cabinet Secretariat". Member.

2. That at page 9, line 32, for the words "Joint Director" the words "Superintendent of Police" be *substituted*."

The motion was adopted.

Clause 26 Amendment of Act 25 of 1946 Interpretation section.

MR. SPEAKER: The question is:

"1. That at page 9, for lines 15â€"17, the following be *substituted*, namely:-

"(d) Secretary (Coordination and Public Grievances) in the Cabinet Secretariat". Member.

2. That at page 9, line 32, for the words "Joint Director" the words "Superintendent of Police" be *substituted*."

The motion was adopted.

SHRI HARIN PATHAK: *I beg to move:*

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. SPEAKER: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to. "

The motion was adopted.
